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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2025.

No.LL(B).11/2024/6. - The Meghalaya Homoeopathic Medicine (Amendment) Act, 2025 (Act No. 15 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 6th October, 2025

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2025.

THE MEGHALAYA HOMOEOPATHIC MEDICINE (AMENDMENT) ACT, 2025**An****Act**

further to amend the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India as follows,-

**Short title and
Commencement**

1. (1) This Act may be called the Meghalaya Homoeopathic Medicine (Amendment) Act, 2025.

(2) It shall come into force at once.

**Amendment of
Section 3**

2. In Section 3 of the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adopted by Meghalaya) (hereinafter referred to as the Principal Act), in sub-section (1), for the words "Board of Homoeopathic System of Medicine, Meghalaya" the words "Meghalaya Council for Homoeopathic System of Medicine" shall be substituted.

**Amendment of
Sections
2,4,5,6,7,9,10,
13,14,15,16,17,
18,19,20,22,23
and 24**

3. In the principal Act, in Sections 2, 4, 5, 6, 7, 9, 10, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23 and 24, wherever the word "Board" appears the word "Council" shall be substituted.

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department